

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, MUMBAI
REGIONAL BENCH
COURT No.**

Service Tax Miscellaneous Application No. 85688 of 2021

(On behalf of Appellant)

Service Tax Appeal No. 86084 of 2017

(Arising out of Order-in-Appeal No. MUM-SVTAX-002-APP-619-16-17 dated 29.12.2016 passed by Commissioner of Service Tax-II (Appeals), Mumbai)

Commissioner of Service Tax-II, Mumbai

Appellant

4th Floor, New Central Excise Building,
Maharshi Karve Road, Churchgate, Mumbai 400 020.

Vs.

M/s. Automatic & Restaurant India Ltd.

Respondent

Dreams Square, C-18/21, Dalia Estate,
Off New Link Road, Andheri (W), Mumbai 400 053.

Appearance:

Shri S.K. Hatangadi, Assistant Commissioner, Authorised
Representative, for the Appellant
None for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

FINAL ORDER NO. **A/85053/2022**

Date of Hearing: 05.01.2022

Date of Decision: 05.01.2022

PER: BENCH

Revenue has filed this miscellaneous application, seeking withdrawal of appeal, as the amount involved in the case is less than Rs.50 lakhs in terms of Instructions F. No. 390/Misc/116/2017-JC dated 22.08.2019. Accordingly, the miscellaneous application filed by Revenue is allowed and the appeal is dismissed as withdrawn.

(Order pronounced in the open court)

(S.K. Mohanty)
Member (Judicial)

(Sanjiv Srivastava)
Member (Technical)